भारतीय रिज़र्व बैंक -RESERVE BANK OF INDIA

RBI/2025-26/58 DOR.AML.REC.33/14.06.001/2025-26

June 16, 2025

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA,1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Removal of 01 Entry

Please refer to Paragraph 51 of the RBI Master Direction on Know Your Customer dated February 25, 2016 as amended on June 12, 2025 (MD on KYC), in terms of which "Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC)."

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/16082 dated June 09, 2025 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities removed the entry below from the ISIL (Da'esh) and Al-Qaida Sanctions List after concluding its consideration of the delisting request for this name submitted through the Office of the Ombudsperson established pursuant to Security Council resolution 1904 (2009), and of the Comprehensive Report of the Ombudsperson on this delisting request. Therefore, the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2734 (2024), and adopted under Chapter VII of the Charter of the United Nations, no longer apply to the name set out below.

A. Individuals

QDi.328 Name: 1: HAJJAJ 2: BIN 3: FAHD 4: AL AJMI

Title: na **Designation**: na **DOB**: 10 Aug. 1987 **POB**: Kuwait **Good quality a.k.a.: a)** Hijaj Fahid Hijaj Muhammad Sahib al-Ajmi **b)** Hicac Fehid Hicac Muhammed Sebib al-Acmi **c)** Hajjaj bin-Fahad al-Ajmi **d)** Sheikh Hajaj al-Ajami **e)** Hajaj al-Ajami **f)** Ajaj Ajami **Low quality**

a.k.a.: na Nationality: Kuwait Passport no: na National identification no: na

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries.

4. The names of individuals and entities removed from the ISIL (Da'esh) and Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the "Press Releases" section on the Committee's website. Other information about the ISIL (Da'esh) and Al-Qaida Sanctions List may also be found on the Committee's website at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/procedures-for-delisting.

5. Press release dated June 09, 2025 regarding the above can be found at https://press.un.org/en/2025/sc16082.doc.htm

Further, the UNSC press releases concerning amendments to the list are available at URL: https://www.un.org/securitycouncil/sanctions/1267/press-releases

- 6. The details of the sanction measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information
- 7. In view of the above, REs are advised to take appropriate action in terms of Paragraph 51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021 (amended on April 22, 2024) annexed to the MD on KYC.
- 8. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list https://www.un.org/securitycouncil/sanctions/1988/materials

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9. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for de-listing received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL:

https://www.un.org/securitycouncil/ombudsperson/application

10. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Saidutta Sangram Keshari Pradhan) General Manager